

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 299 of 1994

Monday this the 31st day of July, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. B.Sulochana Devi, Asst.Accounts Officer,
Office of the Regional Provident Fund
Commissioner, Ernakulam.
2. K.P.Radhamma, Asst.Accounts Officer,
Office of the Regional Provident Fund
Commissioner, Trivandrum.
3. K.Gopalakrishnan, Head Clerk,
Office of the Regional Provident Fund
Commissioner, Trivandrum. Applicants

(By Advocate Mr.C.S.Rajan)

V.

1. Central Provident Fund Commissioner, New Delhi.
2. Regional Provident Fund Commissioner,
Trivandrum.
3. M.Vasanthakumari, Head Clerk, Office of
the Regional Provident Fund Commissioner,
Trivandrum.4.
4. R.Mohandas, Head Clerk, Office of the
Regional Provident Fund Commissioner,
Calicut.
5. K.P.Valsala, Head Clerk,
Office of the Regional Provident Fund
Commissioner, Trivandrum.
6. G.Lechumi, Head Clerk,
Office of the Regional Provident Fund
Commissioner, Ernakulam. Respondents

(By Advocates Mr.N.N.Sugunapalan (R.1&2)
Mr.KP Kylasanatha Pillay (R5&6) (no representation)

The application having been heard on 31st day of July,
1995, the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Two of the applicants have retired and the third applicant does not face the threat of reversion now, according to the Standing Counsel. In view of these facts we think it unnecessary to consider this application and we dismiss the same as infructuous. No costs.

Dated 31st day of July, 1995.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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